

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 756 of 2019

IN THE MATTER OF:

Mr. Ashwini Mehra
(Resolution Professional) of
M/s Educomp Infrastructure &
School Management Ltd.)

.... Appellant

Vs

Mr. Vinod Kumar Dandona and Ors.

.... Respondents

Present:

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with
Mr. A.R. Chowdhury, Vastala Rai, Mr.
Eklavya Dwivedi, Ms. Bani Brar, Advocates.**

**For Respondents: Ms. Misha, Mr. Shantanu Chaturvedi and Mr.
Nikhil Mathur, Advocates for Committee of
Creditors.**

ORDER

26.07.2019 Let notice be issued to the Respondents.

Ms. Misha submits that she wants to intervene on behalf of 'Committee of Creditors' led by Axis Bank. She further submits that the 'Committee of Creditors' support the stand taken by the Appellant as the information is vital for the purpose of 'Corporate Insolvency Resolution Process'.

In the circumstances, we allow the Appellant to implead Axis Bank on behalf of 'Committee of Creditors' as Respondent No.49. No further

notice need be issued to Respondent No.49, who may file reply affidavit within a week. Rejoinder, if any, be filed within a week thereof.

Let notice be issued on the rest of the Respondents by speed post. Requisites along with process fee be filed by 29th July, 2019. If the Appellant provides the email address of the Respondents, let notice be issued through email. Dasti service is permitted.

Post this Appeal 'for admission' on **30th August, 2019**.

Pendency of the Appeal will not come in the way of Respondents to provide the details as sought for by the 'Resolution Applicant'.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[KanthiNarahari]
Member (Technical)